[Shri Samar Guha] like activities, about which the Chief Minister of a State has stated that the law and order situation in that State is...(Interruptions).

SHRI UMANATH (Pudokkattai): No. He wants to indulge in a tirade against the Government of West Bengal under the guise of a point of order (Interruptions).

SHRI SURENDRANATH DWIVEDY: I would make an appeal to members. It may be a controversial point. If Shri Umanath raises a point of order against anything, could I get up and say, 'No, no; this is a point of order'?

SHRI H. N. MUKERJEE (Calcutta North East): You have heard what he said.

SHRI SURENDRANATH DWIVEDY: Let them not interrupt before he completes his point of order. It may not be acceptable to some. But every member has a right to raise a point of order. It is for the Chair to decide about it, not for other members who may not agree with it to interrupt him in this manner. (Interruptions)

SHRI H. N. MUKERJEE: What are these people here wanting to do? (*Interruptions*).

SHRI SURENDRANATH DWIVEDY: He has every right to raise a point of order. He has also to argue it (Interruptions). Others cannot interrupt and say 'this is not a point of order.' He has a right to argue before you and nobody else should interrupt him when he is formulating his point of order. But here some members have started interrupting him before he completes his sentence.

SHRI SAMAR GUHA: In view of the seriousness of the subject matter of the Motion, I want to know from you whether the business that was approved by the House can be left out, whether the Business Advisory Commit: has the competence to say that that business cannot be taken up, with out the concurrence of the House.

MR. DEPUTY-SPEAKER: I shall give my ruling on this point raised by Mr. Guha. Rule 25 says this: on days allotted for the transaction of Government business, such business shall have precedence and t he Secretary shall arrange that business in such order as the Speaker may after consultation with the Leader of the House determine. That has been done. Precedence has been given in that way. I request Mr. Guha to accept that ruling.

श्री प्रकाशबीर शास्त्री: पहली जो बिजिनैस एडवाइजरी बसेटी की रिपोर्ट थी उसको हाउस ने एपूर किया था। कल की जो बिजिनैस एडवाइजरो बसेटी की रिपोर्ट है, उसको हाउस ने एक्सैप्ट नहीं किया है। बिना हाउस की एक्सप्टेंस के पहली रिपोर्ट स्टैंड बस्तों है। इसलिए उस पर बहस होनी चाहिये।

श्री मधु लिमये : उपाध्यक्ष महोदय, एस्टीमेट्स कमेटी की रपट के बार में समय-समय पर मैंने सवाल पूछे हैं और इसके लिए पीला फार्मभी तय किया गया था। अब उनकी रिपोर्ट से साबित होता है कि सरकार के द्वारा अपनी रिपोर्ट देने में देरी और विलम्ब हो रहा है। इसलिए मैं जानना चाहता हुं कि हमारे जो सवाल थे उनका जवाब एक निजी पत्र के द्वारा मझ को क्यों दिया गया, सदन में क्यों नहीं दिया गया? नियम 40 को आप देखों। सदन में यह सवाल आएगा और जवाब आएगा तो सरकार के ऊपर भी दवाव रहेगा कि वह एस्टीमेट्स कमेटी और पब्लिक एकाउँट्स कमेटी की रिपोर्ट पर अपनी राय जल्दी दे दें। इस बात को वह ध्यान में रखें और मेरे सवालों का चेयरमैन हाउस में जवाब दें, प्राइवेटली जवाब न

MR. DEPUTY-SPEAKER: Mr. Thiru-mala Rao may reply when he is ready.

SHRI THIRUMALA RAO: I want some notice to reply.

14.52 Hrs.

COMMITTEE ON PETITIONS SIXTH REPORT

DR. MAITREYEE BASU (Darjeeling): I present the Sixth Report of the Committee on Petitions.